

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**


**IA 99/2019 in C.P. No. 100/241-242 /NCLT/AHM/2018**

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.03.2019**

Name of the Company: Kailashchandra Ramgopal Lohia  
V/s.  
Suvas Reality Pvt. Ltd. & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

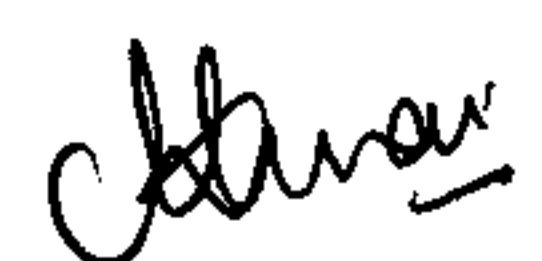
S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	DHIREN R. DAVE	PCS	Petitioner's Applicant	
2.	Ayun Risheth with Santosh Shekar Jyoti R. Parthasar	Adv & solicitor Adv Adv	Opponent Res.	} K.R. Parthasar


**ORDER**

The parties are represented through their respective learned counsel and PCS.

In view of the order passed in C.P. No. 100/2018, the matter is adjourned.

List the matter on 06.06.2019

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**  
Dated this the 28th day of March, 2019

  
**HARIHAR PRAKASH CHATURVEDI**  
**MEMBER JUDICIAL**